

gCENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

LIBRARY

Date of Order 21.01.2016.

OA. 1540 of 2013

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

R. Krishna Rao
Vs.
S.E. Rly.

For the Applicant : Mr. C. Sinha, Counsel

For the Respondents : Mr. MK Bandyopadhyay, Counsel

ORDER (Oral)

Per Ms. Bidisha Banerjee, JM:-

Heard both.

2. The applicant is aggrieved as his prayer for grant of benefit under LARSGESS Scheme has been turned down on the ground that Air-Conditioning Coach Attendant (ACCA) category of Electrical Department is not covered under the list of categories eligible under LARSGESS Scheme, as would be evident from the rejection order dated 27/30.08.2012 (Annexure A-11 to the OA) whereas several ACCAs have been granted such, as would be evident from Annexure A-12 of the OA.

3. The reply filed by the respondents is conspicuously silent in regard to the fact that if persons who were holding the identically nomenclatured post of ACCA could be considered under LARSGESS how such benefit could be deprived to the present applicant and if he was not eligible to apply being an ACCA then how could identically nomenclatured post holders be conferred with such benefit.

4. Since, there is a factual dispute in regard to the matter whether ACCA's would be eligible and if so why the applicant an ACCA, would not be eligible, we refer the matter to the Railway Board to clarify accordingly, within a period of 3 months from the date of communication of this order.

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5. In case it is found that the applicant would be identically entitled, alike the cited employees, holding the post of ACCA who have been granted the benefit as referred to hereinabove, the benefit under LARSGESS Scheme would be extended to the applicant within 2 months thereafter.

6. With the aforesaid direction the OA is disposed of. No order is passes as to costs.

(Jaya Das Gupta)
Member (A)

(Bidisha Banerjee)
Member (J)

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